

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21250 of 2015

(Arising out of Order-in-Appeal No.TVM-EXCUS-000-APP-193&194-14-15 dated 12.12.2015 passed by the Commissioner of Central Excise, Customs & Service Tax(Appeals), Cochin)

**M/s. Swathy Cable &
Conductors Pvt. Ltd.,**
Industrial Development Plot,
Monvila, Kulathur,
Trivandrum – 695 583.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Mysore,**
Cochin Commissionerate,
C.R. Building,
I.S. Press Road, Cochin – 18.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Rajasekhar, B.N.N., Superintendent (AR), for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI,
MEMBER(TECHNICAL)**

Final Order No. 21938 /2025

DATE OF HEARING: 01.12.2025

DATE OF DECISION: 01.12.2025

DR. D.M. MISRA

None present for the appellant. However, vide his letter dated 30.07.2025, the learned advocate for the appellant has submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

placed on record. Learned AR for the Revenue does not dispute the same. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER(TECHNICAL)

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